# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

## RAJYA SABHA

UNSTARRED QUESTION NO: 1610 (TO BE ANSWERED ON THE 15<sup>th</sup> December 2025)

#### **GROUND-HANDLING SERVICES**

#### 1610. SHRI RYAGA KRISHNAIAH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has taken steps to increase the dependency of flight ground handling service agencies on domestic flights;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any steps have been taken by Government to revive thousands of jobs lost in ground handling agencies department at airports in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a) & (b): In accordance with the Ground Handling Services Regulations of 2018, all domestic scheduled airline operators and domestic scheduled helicopter operators are authorized to undertake ground handling activities exclusively for self-handling purposes at all airports, including civil enclaves. Consequently, scheduled domestic aircraft operators always have the option to choose between self-handling or engaging third-party services.
- (c) & (d): Personnel management falls within the jurisdiction of respective Ground Handling Agencies.

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